

[Shri Bhanu Prakash Singh]

- (2) (i) Review (Hindi and English versions) by the Government on the working of the Heavy Electricals (India) Limited, Bhopal, for the year 1968-69.

- (ii) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3330/70]

**Annual Report etc. of Triveni Structural
Ltd.**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (i) Review by the Government on the working of the Triveni Structural Limited, for the year 1968-69.
- (ii) Annual Report of the Triveni Structural Limited, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3331/70]

**Statement re. Drought situation in the
Country**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table a statement (Hindi and English versions) regarding drought conditions prevailing in parts of the Country (July, 1969 to March, 1970) [Placed in Library. See No. LT-3332/70]

PUBLIC ACCOUNTS COMMITTEE

**Hundred and Sixth, Hundred and Seventh
and Hundred and tenth Reports**

SHRI H. N. MUKERJEE (Calcutta-North-East) : I beg to present the following Reports of the Public Accounts Committee :

- (i) Hundred and sixth Report (Hindi and English versions) regarding Paragraph 124 of Audit Report (Civil), 1969 and Audit Report on the accounts of National Co-operative Development Corporation for the years 1966-67 and 1967-68 (Department of Co-operation).
- (ii) Hundred and seventh Report regarding Audit Report (Civil) 1969 relating to the Ministries of Home Affairs, External Affairs and Department of Parliamentary Affairs.
- (iii) Hundred and tenth Report regarding Chapter II of Audit Report (Civil) on Revenue Receipts, 1969 relating to Customs.

13.33 hrs.

**CORRECTION OF ANSWER TO SNQ.
NO. 11 RE. ENQUIRY COMM-
ITTEE ON HALDIA BARAUNI
PIPELINE**

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN) : I beg to lay a statement on the Table of the House.

STATEMENT

In my replies to the Supplementaries to short Notice Question No. 11, regarding enquiry Committee on Haldia-Barauni Pipeline, I stated

that "The point is that this technical committee was appointed by the I. O. C. with the permission of the then Minister, Shri Ashoka Mehta." It has been brought to my notice that the need for a technical committee for ground study on the choice of actual mining and pipeline practices was felt in the Ministry at the Secretary's level. This was brought to the notice of I. O. C. who thereupon appointed the Investigation Committee. The constitution of the Committee had the approval of the Board of Directors of I.O.C. and the Ministry was made aware of it.

- (ii) Secondly, while answering another supplementary question from Shri Madhu Limaye, I stated that "then, when retired, he (Shri N. S. Rau) said that the Report was ready and it would be submitted within a week." And while answering to a supplementary question from Shri Nambiar I stated "after having completed the work, he said that he was writing the report, he required a few days to write the report." My attention has been drawn to a letter written by Shri N. S. Rau on 21/22.8 1968 which stated *inter alia* as follows: "I would like to say that a substantial part of the enquiry has been completed and I also think that the remaining part of the enquiry should not take a long time."

Shri Ashoka Mehta, then Minister of Petroleum & Chemicals, has confirmed in September 1969 that the extension to Shri N. S. Rau had his prior approval.

- (iii) To the extent indicated above, I crave the indulgence

of the House to correct the replies previously given.

13.34 hrs.

MATTER UNDER RULE 377

Reported decision of Internal Affairs Committee of Cabinet about mid term Poll in Gujarat

DR. RAM SUBHAG SINGH (Buxar) : Sir, this mornings papers carried a news item that a sub committee of the Cabinet has decided : I am quoting it--"The Centre, would not approve of a mid--term poll in Gujarat." This is something which amounts to terrorising the Governor, because the Cabinet has not got any right to approve or disapprove of a mid-term poll, or a decision on the mid-term poll. It is the right of the Governor there. Until the Governor receives any recommendation from the Chief Minister and unless and until the Government receives the report of the Governor, they should not try to terrorise him. They have every right to discuss anything in their Internal Affairs Committee, but it has never been the practice of the Internal Affairs Committee to give publicity to any such decision which goes against the State Government, because this amounts to creating defections there. The Home Minister himself was the Chairman of the Committee on Defections and a unanimous recommendation was made to stop defections. So, rather than getting the defections stopped, this Government is encouraging defections and using several types of methods to encourage defection. We are not at all worried about that, because if any Government tries. (*Interruption*)

SHRI DHIRESWAR KALITA (Gauhati) : You are the real defector ; you have come from that side to this side (*Interruption*)

DR. RAM SUBHAG SINGH : That is wrong. You are the cause, because you are in the lap of this Government. You are bribed by this Government to be in their lap. It is they who have defected. The Prime Minister is the biggest defector. She